

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

106
C.P.(IB) No.524/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February 2018, 10.30 A.M

Name of the Company	Bank of Baroda -Versus- Pro Minerals Pvt.Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. SOUVIK MAZUMDAR, Adv.	}	Financial Creditor/ Applicant	Suvish Mazumdar. 19.02.2018.
2. ARIF ALI, Adv.			

1. S.K Singhi Adv.
2. Riti Basu Adv.
3. Subhadeep Basu Adv.

} Corporate
Debtor

For S.K Singhi
& Co.
19/02/18

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel appearing on behalf of the financial creditor made a request that time may be given as the talk of settlement is going on between the parties. Taking in view of the submissions made by the financial creditor the case is adjourned to 18/03/2018.

List it on 18/03/2018 for reporting settlement or for hearing.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)